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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

R.A. No. 234/2004
In
OA No. 1630/2004

New Delhi, this the 24/8 day of August, 2004

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. S.A. Singh, Member (A)

ASI (DVR) Baldev Singh
S/o Shri Darshan Singh
R/o Vill. & P.O. Nandalo,
P.S. Mohalpur,
Distt. Hoshiarpur, Punjab.

....Review applicant

-versus-

1. Union of India through
Commissioner of Police,
Police Head Quarters,
I.P. Estate, New Delhi.
2. Addl. Commissioner of Police,
(PCR & Communication) PHQ,
I.P. Estate, New Delhi.
3. D.C.P. (PCR)
Police Control Room,
New Delhi.Respondents

O R D E R (By Circulation)

By Mr. Justice V.S. Aggarwal:

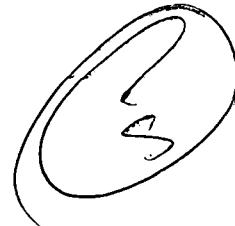
A.S.I. Baldev Singh had filed OA No. 1630/2004. On 9.7.2004, following order had been passed:

"Learned counsel for the applicant states that he may be permitted to withdraw the present petition but he should be given liberty to represent to the respondents with respect to the compassionate allowance keeping in view Rule 41 of CCS (Pension) Rules, 1972.

Allowed as prayed. Dismissed as withdrawn. The applicant in the first instance may make an appropriate representation and thereafter if need arises may take recourse under the law.

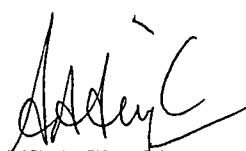
2. Applicant seeks review of the same asserting that certain facts had not been considered by this Tribunal particularly that punishment is excessive and

18 Aug



harsh and that while applicant was in U.S.A. and his survival became difficult due to poverty he could not return to India.

3. Perusal of the order passed by this Tribunal clearly shows that the learned counsel for the applicant had withdrawn the Original Application with right to represent. Consequently question of considering the pleas of the applicant did not arise. Review application, being without merit, is dismissed in circulation.



(S.A.Singh)
Member (A)



(V.S.Aggarwal)
Chairman

/na/